

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.2240
TO BE ANSWERED ON 11TH DECEMBER, 2015**

DISPARITY IN CHARGES FOR TREATMENT

2240. SHRI DILIPKUMAR MANSUKHLAL GANDHI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is receiving regular complaints against the hospitals regarding huge disparity in charges for treatment through insurance companies and TPA provision under which different fees are being charged for same kind of treatment in the same grade hospital;
- (b) if so, the details thereof and the action taken by the Government thereon;
- (c) whether the Government proposes to constitute a board for monitoring the fees to be charged for the treatment of various diseases by hospitals; and
- (d) if so, the details thereof?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b): Health is a State subject. Therefore, complaints received regarding huge disparity in charges for treatment can be acted upon only by the State Governments. Presently, such complaints, as and when these are received, are forwarded to the concerned States for appropriate action. Nevertheless, the Government of India has enacted Clinical Establishments (Registration and Regulation) Act, 2010 and also notified rules thereunder. The Act has, however not been adopted by all States. Other State Governments need to adopt this Act or make an Act of their own to regulate the Clinical Establishments.

(c) & (d): Since, health is a State subject, only State Governments could constitute such a Board to monitor the fees to be charged for treatment of various diseases by hospitals. However, the National Council for Clinical Establishments established under Clinical Establishments (Registration and Regulation) Act, 2010, has approved a standard list of medical procedures and a standard template for costing of medical procedures for facilitating States for determination of “standard procedure cost” by them for regulation of medical treatment charges in their respective States/Union Territories.